

Issue of debentures by large Industrial Houses

4497. SHRI R. L. BHATIA : Will the Minister of FINANCE be pleased to state :

(a) whether there has recently been a spree amongst some of the large industrial houses to issue debentures for raising additional capital;

(b) if so, whether Government have issued any guidelines for the allotment of such debentures to the public at large if so, the details and if not, the reasons why these have not been issued in view of the companies allotting such debentures according to their own norms and fancies; and

(c) whether the Debenture issued by some of the MRTP companies have been declared as "Public Security" if so, which are these?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN) :

(a) There has been an increase among companies in the Private Sector to issue debentures for raising additional capital.

(b) Government have issued guidelines for the issue of debentures to the Public. A copy of the guidelines is laid on the Table of the House. [Placed in Library See No. LT 3135/81]

(c) None of these debentures have been declared as Public Security by the Central Government.

Expenditure on Local Telephone calls in MMTC Visakhapatnam

4498. SHRI MANGAL RAM PREMI : Will the Minister of COMMERCE be pleased to state:

(a) whether the Management, Minerals and Metals Trading Cor-

poration, Visakhapatnam is strictly following the Telephone Rules issued by the Head Office while debiting expenditure towards local call charges in respect of residential telephones ;

(b) are there any ceilings prescribed in Telephone Rules and the authorities competent to regulate excess local calls in each case;

(d) the details of excess local calls and amounts paid by the MMTC on behalf of officers since April 1, 1977 (year-wise, telephone-wise);

(e) whether these amounts have been regularised as per the orders of the competent authorities in accordance with Telephone Rules since April, 1977 (year-wise, telephone-wise); and

(d) the authority competent to regularise the expenditure in case of General Manager, MMTC, Visakhapatnam as per Telephone Rules and whether the approval of such Authority was obtained prior to each such occasion?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN) : (a) Yes, Sir.

(b) In 1971 the ceiling of calls for residential telephones was fixed at 1500 calls per quarter for officers of and below the rank of Joint Divisional Managers and 2500 calls for officers of the rank of Divisional Manager and above, every quarter, exclusive of free calls allowed by the P&T Department. The competent authority for evaluating excess local bills in each case is General Manager of MMTC in Visakhapatnam;

(c) A statement is attached;

(d) and (e). These amounts have been debited to Telephone Account of office with approval of the competent authority, the General Manager of MMTC in Visakhapatnam.

Statement

Year	Phone No.	Excess Calls	Amount Paid
			Rs.
1977-78	—	—	Nil
1978-79	3810	7490	2247.00
1979-80	3810	24190	8499.00
	5118	1571	628.50
	3691	11387	4557.00
	2779	510	204.00
1980-81	2779	2090	836.00
	3810	1330	532.00
	5118	2130	852.00
1981-82	2779	2640	1056.00
	3810	1550	620.00
(Upto 9/81)	5118	1030	412.00

Registration by Public Sector Undertakings with Branch Manager, SAIL Calcutta and Howrah

4499. SHRI K. LAKKAPPA : Will the Minister of STEEL AND MINES be pleased to state :

(a) total number and names of various public Sector Undertakings which have registered their demands for various steel materials with the Branch Manager, Steel Authority of India Limited, Calcutta (Main Producer's Branch) and Branch Manager, Steel Authority of India Limited, Howrah;

(b) whether it is a fact that a large number of Public Undertakings which have placed their demands during the last six months ending on 31st October, 1981 have not yet been provided with any material and if so, the reasons therefor; and

(c) action being contemplated to supply the material to them early?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) : (a) Public Undertakings receive their requirements of steel materials under Status 'A' and Status 'B' priorities as per the present distribution guidelines. Status 'A' undertakings' demands are registered centrally with the JPC by their respective central authorities.

Public undertakings coming under Status 'B' register their demands directly with the Branch Offices of CMO, SAIL. The total number of such undertakings that have registered their demands with the Calcutta and Howrah Branches of SAIL is 27. The names of these undertakings are given below :

Sl. No.	Name of the Party
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1. M/s. Andrew Yule & Co. Ltd.
2. Biecco Lawrie (I) Ltd.,
3. Britannia Engineering Co. Ltd.,
4. Central Inland Water Transport.
5. Calcutta State Transport Corporation.
6. National Projects Constn. Corporation Ltd.,
7. Indian Dairy Corporation.
8. National Mineral Development Corporation.
9. Calcutta Tramways Co. Ltd.,
10. Durgapur Chemicals Ltd.,
11. Corporation of Calcutta.
12. Shalimar Works (1980) Ltd.,
13. National Building Constn. Corporation Ltd.
14. Bengal Immunity Co. Ltd.,
15. Cycle Corporation of India Ltd.,
16. Bharat Refractories Ltd.,
17. West Bengal Essential Commodities Supply Corporation Ltd.,
18. Hooghly Docking & Engg. Co. Ltd.,